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Crl.A.No. 222 OF 1997

ITEM No.101(P.H.)

Court No. 1

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No. 222 of 1997

State of H.P. ... Appellant(s)

vs.

Pawan Kumar... Respondent(s)

with  
Criminal Appeal No. 375/2003 (State of Rajasthan vs. Bhanwar Lal)  
(with appln.(s) for bail and office report)

Date: 25/01/2005 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Appellant (s)

in Crl.A.222/97Mr. J S Attri, Addl.Adv.Genl., H.P.

Mr. L R Rath, Adv.

in Crl.A.375/03Mr. Aruneshwar Gupta, Addl. Adv.Genl., Raj.

Mr. Naveen Kumar Singh, Adv.

Ms. Shivangi, Adv.

For Respondent (s)

in Crl.A.222/97Ms. Nanita Sharma, Adv.

Mr. Vivek Sharma, Adv.

Mr. Janesh Singh, Adv.

in Crl.A.375/03Ms. Madhurima Tatia, Adv.

Mr. Indra Makwana, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. J S Attri, learned Addl. Adv.Genl., H.P. resumed his arguments at 11.10 A.M. and concluded at 11.55 A.M. Thereafter, Mr. Aruneshwar Gupta, learned Addl. Adv. Genl., Rajasthan appearing in Crl.A. No. 375/2003 commenced his arguments and concluded at 2.20 P.M. Ms. Nanita Sharma, learned counsel for the respondent in Crl.A. No. 222/1997 then argued for 40 minutes. Thereafter, Ms. Madhurima Tatia, learned counsel for the respondent in Crl.A. No. 375/2003 started her arguments and concluded at 3.35 P.M. Thereafter, Mr. Aruneshwar Gupta, learned Addl. Adv. Genl., Rajasthan made his submissions by way of rejoinder for 10 minutes.

Arguments concluded.

Judgment reserved.

(D.P. WALIA)

COURT MASTER

(RADHA R. BHATIA)

COURT MASTER